

MEMO OF APPEARANCE
(under 27 Criminal Rule of Practice)

IN THE COURT OF _____

AT _____
No. _____ of 20

Between:

Complainant
Petitioner

AND

Respondent
Accused

Offence

I/We _____

_____ Hereby declare
that

I have been duly instructed on _____ 20 by _____

_____ to defend/Prosecute/him /them in C.C. No. _____ of 20

Pending before this Hon'ble Court:

Signature of the Accused/Person instructed

Place: _____

Date: _____

ADVOCATE